



THE TAMIL NADU LEGISLATIVE ASSEMBLY

**FIFTH ASSEMBLY -EIGHTH SESSION
(2nd to 14th August 1973)**

RESUME

**GOVERNMENT OF TAMIL NADU
1973**

AUGUST, 1973

**Legislative Assembly Department,
Fort St.George, Madras-600 009.**

**THE TAMIL NADU LEGISLATIVE ASSEMBLY
FIFTH ASSEMBLY-EIGHTH SESSION**

**RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE
ASSEMBLY DURING THE MEETINGS FROM THE 2ND TO 14TH AUGUST 1973**

I. PROROGATION

The Seventh Session of the Fifth Tamil Nadu Legislative Assembly was prorogued with effect from the 19th June 1973.

II. SIITINGS OF THE ASSEMBLY

The Eight Session of the Fifth Tamil Nadu Legislative Assembly which commenced its sittings on the 2nd August 1973, was adjourned sine die on the 14th August 1973.

The Legislative Assembly met for 11 days from the 2nd to 14th August 1973 and in terms of hours, it sat for 45 hours and one minute

III. CONDOLENCE RESOLUTION

On the 2nd August 1973, Hon.Dr.V.R.Nedunchezhiyan, Minister for Education and Tourism moved the following Condolence Resolution which was passed nem con and the House adjourned for the day as a mark of respect to the deceased:-

"This House places on record its deep sense of sorrow on the sudden demise of Thiru Mohan Kumaramangalam in the tragic air-crash near New Delhi on the 31st May 1972. As an eminent Lawyer and a Trade Union Leader, as the Advocate General of the State of Tamil Nadu from 1966 to 1967 and as a Cabinet Minister in the Union Government in charge of Steel and Heavy Engineering and later Steel and Mines he was held in high esteem and love by the people of our country particularly of Tamil Nadu. His demise at the critical period of our country is indeed a great loss, irreparable.

This House conveys its deep sense of sympathy and condolence to the members of the bereaved family".

IV.OBITUARY REFERENCES

(1) On the 2nd August 1973, the Hon.Deputy Speaker made a reference to the demise of Thiru R.N.Aranganathan, a former member of the Tamil Nadu Legislative Assembly during the period from 1967-71 representing Sholingur Constituency on the 23rd May 1973 and Thiru Balathandayutham, a member of the Lok Sabha on the 31st May, 1973.

The House stood in silence for a minute as a mark of respect to the deceased.

(2) On the 7th August 1973, the Hon.Speaker made a reference to the demise of Thiru K.K.Subbanna Gounder a former member of the Tamil Nadu Legislative Assembly from 1946-52 representing the Gobichettipalayam General, Rural Constituency on the 5th August, 1973.

The House stood in silence for a minute as a mark of respect to the deceased.

(3) On the 13th August 1973, the Hon.Speaker made a reference to the demise of Thiru Dayanand Balakrishna Bandothkar, Chief Minister of Goa, Daman and Diu on the 12th August 1973.

The House stood in silence for a minute as a mark or respect to the deceased.

V. ELECTION OF SPEAKER

The Election of Speaker was held on the 3rd August 1973

The Deputy Speaker read out to the Assembly, the name of member who had been validly nominated for the office of the Speaker together with names of his proposer and seconder:

Member nominated (1)	Proposer (2)	Secunder (3)
Pulavar K.Govindan	Hon.Dr.M.Karunanidhi, Chief Minister.	Hon.Dr.V.R.Nedunchezhiyan, Minister for Education and Tourism

As only one nomination was received, the Deputy Speaker declared that Pulavar K.Govindan has been elected as Speaker.

VI. QUESTIONS

During the period, 148 Starred Questions and two Short Notice Questions were answered on the floor of the House.

VII. ADJOURNMENT MOTIONS

During the period, the under mentioned notices of motions for adjournment of the business of the House were brought before the House and the Hon.Speaker with held his consent to raise the same:-

Serial number and date (1)	Name of member (2)	Subject matter (3)
1. 3rd August 1973	Thiru N.Dennis, Dr.M.Moses, Dr.H.V.Hande, Thiru S.Alagarsamy, Thirumathi T.N.Anandanayaki, Thiruvallargal N.K.Palanisamy, A.Swamidhas, J.James, Manali C.Kandasami, A.K.Subbiah and R.Ponnappa Nadar	To discuss about the serious food shortage in Kanyakumari District.
2. 7th August 1973	Thiruvallargal R.Ponnappa Nadar, Dr.H.V.Hande A.Subramaniam, N.K.Palanisamy S.Alagarsamy, Manali C.Kandasami S.Vadivel, B.Venkataswamy, A.K.Subbiah, K.N.Kumarasami and A.R.Marimuthu	To discuss about the arrest of the members of the Action Committee of the Tamil Nadu Agriculturist's Association on 2nd August 1973 near Fort St.George, Madras.
3. 13th August 1973	Thirumathi Jothi Venkatachellum	To discuss about the missing of teen-aged students in Madurai and other places in the State.

VIII. STATEMENTS UNDER RULE 41 OF THE ASSEMBLY RULES

Eleven statements were made on the floor of the House by the Hon. Ministers under rule 41 of the Assembly Rules on the following matters of urgent public importance:

Serial number and date on which the statement was made. (1)	Name of the member who called the attention of the Minister (2)	Minister who made the statement (3)	subject matter (4)
1. 10th August 1973	Thiru Sowdi S.Sundarabarathi	Hon.Thiru N.V.Natarajan, Minister for Backward Classes	The hardship experienced by the students of Reddy (Ganjam) Community in Aruppukottai taluk in getting Community certificate.
2. 11th August 1973	Thiru N.Dennis	Hon.Thiru S.Madhavan, Minister for Industries.	The delay in the execution of the Salem Steel Plant according to the time table
3.Do	Thiruvallargal K.T.K.Thangamani N.Dennis, A.Subramaniam, M.Surendran and Dr.H.V.Hande.	Hon.Thiru O.P.Raman, Minister for Electricity	The out break of fire in Ennore Thermal Plant on 31st July 1973
4.13th August 1973	Thiru N.Dennis	Hon.Thiru K.Anbazhagan, Minister for Health	The out break of Cholera in Madras City during July 1973
5 13th August 1973	Thiru Sowdi S.Sundarabarathi	Hon.Thiru S.Madhavan, Minister for Industries	The rise in price of synthetic yarn and Rayon yarn and the consequent hardship caused to the handloom weaves particularly to 2,000 families in Aruppukottai
6.13 August 1973	Thiru N.Dennis	Hon Thiru A.P.Dharmalingam,Mini ster for Agriculture	The indefinite post-ponement of the elections to the Madras City Corporation.

Serial number and date on which the statement was made. (1)	Name of the member who called the attention of the Minister (2)	Minister who made the statement (3)	subject matter (4)
7. 13 th August 1973	Thiru V.M.Abdul Jabbar	Hon.Thiru Mannai P.Narayanansamy, Minister for Food and Co-operation.	The hardship caused to the people residing in areas where co-operative Societies are not in existence in view of the Government order permitting the co- operative institutions to stock and distribute sugar.
8. 14th August 1973	Thiru N.Dennis	Hon. Thiru P.U.Shanmugam, Minister for Public Works	The sea erosion near Thengaipattinam in Kanyakumari District.
9. 14th August 1973	Dr.H.V.Hande	Hon.Thiru S.Madhavan, Minister for Industries	The acute coal shortage resulting in steep fall in production of cement and the consequent unemployment to a number of persons.
10. 14th August 1973	Thiru M.A.Latheef	Hon.Thiru S.Madhavan, Minister for Industries	The large scale of un- employment due to closure of a number of Tanneries in the State as a result of the quota system proposed to be introduced in respect of export of semi tanned leather.
11. 14th August 1973	Thiru Kovai Chezhan	Thiru S.J.Sadiq Pasha, Minister for Revenue	The necessity to stay the collection of water charges in Kangayam and Pungalur areas under Parambikulam Aliyar Project.

IX. STATEMENT UNDER RULE 82 OF THE ASSEMBLY RULES

Three Statements were made by the Hon.Ministers under Rule 82 of the Assembly Rules:-

Serial number and date (1)	Minister who made the statement (2)	Subject matter (3)
1.4 th August 1973	Hon.Thiru Mannai P.Narayanansamy, Minister for Food and Co-operation.	The notified areas under the Tamil Nadu Paddy and Rice Control Movement Order in various parts of Tamil Nadu.
2. 7 th August 1973	Hon.Dr,V.R.Nedunchezhiyan, Minister for Education and Tourism	The creation of Secondary Grade Posts and concessions to Headmasters in Basic Schools.
3. 9 th August 1973	Hon.Thiru Mannai P.Narayanansamy, Minister for Food and Co-operation.	The distribution of rice in Kanyakumari District

X. LEGISLATIVE BUSINESS

(a) Official

The following Bills were introduced, considered and passed on the dates noted against each:-

Serial number and name of the bill (1)	Date of Introduction (2)	Date of Consideration and passing of (3)
1. The Tamil Nadu Payment of Salaries (Amendment) Bill, 1973(L.A.Bill No.16 of 1973)	3rd August 1973	6th August 1973
2 The Tamil Nadu Slum Areas (Improvement and Clearance) Bill, 1973(L.A.Bill No.17 of 1973)	Do	Do
3. The Tamil Nadu Sales of Motor Spirit Taxation and Entertainments Tax (Amendment) Bill, 1973(L.A.Bill No.18 of 1973)	Do	Do
4. The Indian Stamp (Tamil Nadu Amendment) Bill, 1973(L.A.Bill No.19 of 1973)	Do	Do
5. The Tamil Nadu Local Authorities Finance (Amendment) Bill, 1973(L.A.Bill No.20 of 1973)	Do	Do
6. The Tamil Nadu Motor Vehicle Taxation (Amendment) Bill, 1973(L.A.Bill No.21 of 1973)	Do	13 th August 1973

Serial number and name of the bill (1)	Date of Introduction (2)	Date of Consideration and passing of (3)
7.The Holdings (Stay of Execution Proceedings) (Tamil Nadu Amendment) Bill, 1973(L.A.Bill No.22 of 1973)	10 th August 1973	13 th August 1973
8. The Code of Civil Procedure (Tamil Nadu Amendment) Bill, 1973(L.A.Bill No.23 of 1973)	Do	Do
9. The Tamil Nadu Private Electricity Supply Undertakings (Acquisition) Bill, 1973(L.A.Bill No15 of 1973) as amended by the Joint Select Committee.	Do	Do

(b) Private Members' Bill

On the 14th August, 1973 Thiru N.K. Palanisamy, introduced the Tamil Nadu Dowry Prohibition Bill, 1973 (L.A. Bill No.24 of 1973)

XI. RESOLUTION

(a) Official

(1) On the 14th August 1973, Hon Dr.,V.R.Nedunchezhiyan, Minister for Education and Tourism, moved the following Resolution:-

“That this House ratifies the amendment to Constitution of India falling within the purview of the proviso to clause (2) of Article 368 thereof, proposed to be made by the Constitution (Thirty-first Amendment) Bill, 1973 as passed by the two Houses of Parliament.”

The resolution was put and carried.

(2) On the 11th August 1973, Hon.Dr.M.Karunanidhi, Chief Minister, moved the following resolution:-

“நாட்டின் பொருளாதாரச் சீரழிவிற்கும் விலை ஏற்றத்திற்கும், வாழ்க்கைச் செலவுப் பெருக்கத்திற்கும் முக்கியமான காரணம் கருப்புப் பணப்புழக்கம் என்பதை எடுத்துக்காட்டி, அந்த கருப்புப் பணத்தை வெளியில் கொண்டுவருவதற்கு வாஞ்சு (Wanchoo) குழுவிடம் கூறியிருக்கும் பரிந்துரைகளை மத்திய அரசு ஏற்று செயற்படுத்த வேண்டுமென்றும், அவ்வாறு செயற்படுத்தும் நடவடிக்கைகளை மாநில அரசுகளும் எடுப்பதற்குத் தேவையான அதிகாரங்களை மாநில அரசுகளுக்கு வழங்க வேண்டுமென்றும் மத்திய அரசை இந்த மன்றம் கேட்டுக் கொள்கிறது.”

The above resolution was put and carried unanimously.

(3) On the 13th August 1973, Hon.Thiru O.P.Raman, Minister for Electricity moved the following resolution:-

“WHEREAS this Assembly considers that it is desirable to have a uniform law throughout India for the protection of wild animals and birds and for all matters connected therewith or ancillary and incidental thereto;

And WHEREAS the subject matter of such a law is relatable mainly to entry 20 (Protection of wild animals and birds) of List-II of the Seventh Schedule to the Constitution of India ;

And WHEREAS in pursuance of resolutions passed under clause (1) of Article 252 of the Constitution of India, by all the Houses of the Legislatures of States of Andhra Pradesh, Bihar, Gujarat, Haryana, Himachal Pradesh, Madhya Pradesh, Manipur, Punjab, Rajasthan, Uttar Pradesh and West Bengal to the effect that the matters aforesaid should be regulated in those States by Parliament by law, the Parliament has enacted the Wild Life (Protection) Act, 1972 (Central Act 53 of 1972)

And WHEREAS it appears to this Assembly to be desirable that the aforesaid Wild Life (Protection) Act, 1972 should be adopted in the State of Tamil Nadu;

Now, THEREFORE, in exercise of the powers conferred by Clause (1) of Article 252 of the Constitution of India, this Assembly hereby resolves that the Wild Life (Protection) Act, 1972 (Central Act 53 of 1972) should be adopted in the State of Tamil Nadu.”

The Resolution was put and carried.

(b) Private Member's Resolution

On the 14th August 1973, further discussion on the following resolution moved by Thiru M.A.Latheef and party discussed on the 5th April 1973 was resumed:-

“Whereas Article 164 (2) of the Constitution of India categorically declares that the Council of Ministers of a State shall be collectively responsible to the Legislative Assembly of that State, whereas irresponsible attempts are being made to bring the Council of Ministers of Tamil Nadu into disrepute by bringing in the Central Government in the form of an Enquiry Commission, this House, while condemning these unconstitutional attempts solemnly declares that under the Constitution this House and this House alone has the duty and power to hold the Council of Ministers responsible to it, and further declares that any interference with this Constitutional power and responsibility of this Assembly will be not only an unconstitutional most undemocratic and cutting at the very roots of this system of Federal Democracy that has been enshrined in our Constitution.”

The Resolution was by leave of the House withdrawn.

XII. GOVERNMENT MOTIONS

- (1) On the 3rd August 1973, Hon.Dr.V.R.Nedunchezhiyan, Minister for Education and Tourism moved that the Question Hour be suspended for the day.

The Motion was passed unanimously and question hour suspended.

- (2) On the 11th August 1973, Hon.Dr.V.R.Nedunchezhiyan, Minister for Education and Tourism moved the following Motion:-

“That the Final Report on the recommendation of the Committee on Rules of the Tamil Nadu Legislative Assembly placed on the Table of the House on the 10th August 1973 approved.”

The Motion was put and carried.

- (3) Appreciation of the services of Thiru C.D.Natarahjan, M.A.,B.L.former Secretary, Legislative Assembly.

The Hon.Dr.V.R.Nedunchezhiyan, Minister for Education and Tourism moved the following Motion on the 11th August 1973:—

“That the Hon.Speaker be requested to convey to Thiru C.D.Natarajan, M.A.B.L., who was laid down his office as Secretary of the Tamil Nadu Legislative Assembly on the forenoon of 14th May, 1973, the appreciation of this House of his long and meritorious service in our Legislature from of 1956 to 1973 which, by his ready advice and his knowledge of law and custom of the Legislature he has rendered to it and to all its Members in the conduct of their business.”

The motion was carried unanimously.

- (4) On the same day, Hon.Dr.V.R.Nedunchezhiyan, Minister for Education and Tourism moved that the official business be taken up on the 13th August 1973 and that the Private Members Business be taken up on the 14th August 1973.

The above motion was put and carried.

- (5) On the 13th and 14 August 1973, Hon.Dr.V.R.Nedunchezhiyan, Minister for Education and Tourism moved that the rule 41 (3) of the Assembly Rules be suspended in so far as it applies that not more than two matters shall be raised at the same sitting.

- (6) On the 13th August 1973, Hon.Thiru S.J.sadiq Pasha, Minister for Revenue moved the following Motion:-

“That the following draft of certain amendments to the Tamil Nadu Land Reform (Disposal of Surplus Land)Rule 1965 which it is proposed to issue under sub-section (1) of section 94 of the Tamil Nadu Reforms (Fixation of Ceiling on Land) Act,1961 (Tamil Nadu Act 58 of 1961) be approved as required by proviso to the said sub-section.

DRAFT AMENDMENTS

In the said rules,

(12) in rule 2, clause (e) shall be omitted.

(2) for rule 5, the following rule shall be substituted, namely:-

“5. Eligibility for assignment of surplus land and the maximum extent to be assigned-

(1) The following persons and societies shall be eligible for assignment of surplus land and shall be entitled to preference in the order given below:-

- (i) A person who has been cultivating the land and who is completely dispossessed of the land which is declared as surplus, As a result of the provisions of the Act.;
- (ii) (ii) Any other person who is completely dispossessed of his holding by virtue of the provisions of the Act.
- (iii) A person whose extent of holding is reduced below three standard acres held by him partly as cultivating tenant and partly as owner or wholly as cultivating tenant by virtue of the provisions of the Act.
- (iv) A landless agricultural labourer belonging to Scheduled Caste or Scheduled Tribe who contributes his own physical labour or that of any member of his family in the cultivation of the land:
- (v) A person who is, or who has been, a member of the Armed Forces including persons who have served in the Indian National Army and members of the Armed Forces who retired or were disbanded before the 26th January 1950;
- (vi) A landless agricultural labourer other than the landless agricultural labourer referred to in clause (iv) who contributes his own physical labour or that of any member of his family in the cultivation of the land;
- (vii) A cultivating tenant who is holding land which is less than three standard acres in extent;
- (viii) A repatriate from Burma, or Ceylon who is likely to contribute his own physical labour or that of any Member of his family in the cultivation of the land and who has brought to India assets not exceeding Rs.10,000 in value.
- (ix) A co-operative farming society, the members of which are landless agricultural labourers provided that the extent of land assigned to the society together with the land if any, already held by the society does not exceed the ceiling area.

(2) The total extent of land that may be assigned to any person referred to in clauses (i) to (viii) of sub-rule (1) together with the extent of other land, if any, already held by such person or if such person is a member of a family, by such family, shall not exceed five standard acres.”

The above Motion was put and carried.

XIII. NO CONFIDENCE MOTION AND MOTION DISAPPROVING THE POLICY OF THE MINISTRY

On the 7th August, 1973, Thiru B.Venkatasamy, moved the following Motion expressing want of Confidence in the Ministry--

"That the House expresses its want of Confidence in the Council of Ministers headed by Hon. Dr. M. Karunanidhi."

On the same day Thiru K.T.K.Thangamani, moved the following motion expressing disapproval of the Policy of the Ministry--

"That this House disapproves the policy of the Ministry which led to high prices of essential articles of life and to food crisis invoking widespread agitation."

The discussion on the above two motions took place on 7th, 8th,9th and 10th August,1973. Forty-seven Members took part in the discussion and the Hon.Chief Minister replied thereto on the 10th August 1973. The above two motions were put and declared lost.

XIV. MOTIONS FOR LEAVE OF ABSENCE OF MEMBERS

(1) On the 11th August 1973, Thiru T.P.Alagamuthu, Chief Government Whip moved under rule 15 of the Assembly Rules that leave of a absence be granted by the House to Thiru M.Palaniswamy for a period of six months from 1st April, 1973.

(2) On the 13th August 1973, Thiru K.Kandasamy, moved under rule 15 of the Assembly Rules that the leave of absence be granted to Thiru M.C.A.Rethinaswamy Thevar, for a period of six months from 1st April, 1973.

XV. COMMITMENT TO JAIL FOR CONTEMPT OF THE HOUSE

On the 8th August 1973, the Hon.Dr.V.R.Nedunchezhiyan, Minister for Education and Tourism, moved the following Motion:-

"This House resolves that the person calling herself Jagadeeswari who shouted slogans and threw some pamphlets from the Ladies Gallery on the floor of the House at 10.30 A.M to-day (8th August 1973) and who was taken into custody immediately thereafter has committed a grave offence and is guilty of gross contempt of this House."

This House further resolves that she be sentenced to fourteen days simple imprisonment and be sent to the Central Jail, Madras."

The above Motion was put and carried.

XVI. PRESENTATION OF REPORTS OF THE COMMITTEES

Report (1)	Date of presentation (2)
1. Report on the recommendations of the Committee on Rules	Placed on the table of the House on 2nd August 1973
2. Report of the Joint Select Committee on the Tamil Nadu Private Electricity Supply Undertakings (Acquisition) Bill 1973 (L.A. Bill No. 15 of 1973)	9th August 1973
3. The Report of the Committee on Public Accounts on the Excesses Over Voted Grants and charged Appropriations for the year 1969-70	10th August 1973
4. The Final Report of the Committee on Rules of the Tamil Nadu Legislative Assembly	Placed on the Table of the House on 10th August 1973
5. The Fifth Report (Fifth Assembly) of the Committee on Government Assurance	11th August 1973
6. The Report of the Committee on Public Accounts on the accounts of the State of Tamil Nadu for the year 1969-70 (Part-II)	14th August 1973

XVII. RETURN OF ASSETS

The Return of Assets of five members for the period ending the 31st March 1971, ten members for the period ending the 31st March 1972 and of the Hon. Speaker, four Hon. Ministers and Thirty-nine Members for the period ending the 31st March, 1973 were placed on the Table of the House on 13th August, 1973.

XVIII. PAPERS PLACED ON THE TABLE OF THE HOUSE

One hundred and Fifty Four papers, 98 under Statutory rules and Orders and 56 under Reports, Notifications and Other Papers were laid on the Table of the House.

M. SHANMUGASUBRAMANIAM,
Secretary.
